- (iii) Necessary surface penstocks and tailrace channel for the 2nd power station.
- (iv) An installation of 60,000 k.w. at the dam power station comprising two units each of 30,000 k.w. and an installation of 300,000 k.w. comprising 5 units each of 60,000 k.w. at the 2nd power station.

HAND-POUNDED RICE

- 156. SHRI S. PANIGRAHI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that the Central and State Governments do not purchase hand-pounded rice under the scheme of procurement of rice; and
- (b) if so, what are the reasons for the same?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) and (b). Hand-pounded rice, when it is offered for sale or when it falls within the scope of the Government levy scheme, is purchased by Government in all the States except Assam, Bihar, Punjab and West Bengal. In Assam, only paddy is being purchased and in Bihar, Punjab and West Bengal, procurement is being done by means of a levy on the rice mills only.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION FOR 1959-60

THE DEPUTY MINISTER OF IRRI. GATION AND POWER (SHRI J. S. L. HATHI): Sir, on behalf of Shri Hafiz Mohammad Ibrahim I beg to lay on the Table, under subsection (3) of section 44 of the Damodar Valley Corporation Act, 1948, the Budget Estimates of the Damodar Valley Cor-the slump in raw jute prices. [Plac-in Library. See No. LT-1268/59].

ANNUAL REPORTS OF THE SHIPPING CORPORATIONS

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATTL): Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following Reports: —

- (i) Second Annual Report of the Western Shipping Corporation (Private) Limited for the year 1957-58, together with the Auditor's Report thereon. [Placed in Library. See No. LT-1273/59].
- (ii) Eighth Annual Report of the Eastern Shipping Corporation Limited for the year 1957-58, together with the Auditors' Report and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-1274/59].

AMENDMENT IN MOTOR VEHICLES RULES FOR MANIPUR, 1951

SHRI S. K. PATIL: Sir, on behalf of Shri Raj Bahadur I also beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a-copy of Notification No. B-HP/ 67/54-56/S(H)AS(L), dated the 16th February, 1959, publishing an amendment in the Motor Vehicles Rules for Manipur, 1951, issued by the Manipur Administration. [Placed in Library. See No. LT-1269/59].

CORRECTIVE STATEMENT REGARDING SLUMP IN RAW JUTE PRICES

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a statement correcting the statement made by the Minister of Commerce in the Rajya Sabha on December 8, 1958, in regard to the steps taken by Government to check the slump in raw jute prices. [Placed in Library. See No. LT-1276/59].